

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 27/2020-Customs

New Delhi, the 9th June, 2020

G.S.R..... (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962) and sub-section (12) of section 3 of the Customs Tariff Act, 1975 (51 of 1975), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 50/2017-Customs, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 785(E), dated the 30th June, 2017, namely:-

In the said notification, in the Table, for serial number 55 and the entries relating thereto, the following serial number and entries shall be substituted, namely: -

(1)	(2)	(3)	(4)	(5)	(6)
"55	1401 10 00	Bamboos	25%	-	-".

[F. No. 354/360/2017-TRU]

(Pramod Kumar)
Director to the Government of India

Note: The principal notification No.50/2017-Customs, dated the 30th June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 785(E), dated the 30th June, 2017 and last amended by notification No. 26/2020-Customs, dated the 2nd June, 2020, published *vide* number G.S.R.341(E), dated the 2nd June, 2020.